

**FORM A**

**PUBLIC ANNOUNCEMENT**

*[Under Regulation 6 of the insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*

**FOR THE ATTENTION OF THE CREDITORS OF M/S VNR BLOSSOMS OILS & FATS LIMITED**

RELEVANT PARTICULARS	
1. NAME OF THE CORPORATE DEBTOR	BLOSSOMS OILS & FATS LIMITED.
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	20 <sup>TH</sup> AUGUST 1998
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	UNDER COMPANIES ACT 1956
4. CORPORATE IDENTITY NUMBER/LIMITED LIABILITIES IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN NO: U15143TG1998PLC029987
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REG. OFFICE: 6-3-609/147/A, ANAND NAGAR COLONY, KHAIRATABAD, HYDERABAD-500004
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR.	DATE OF FILING OF PETITION IS 27 <sup>TH</sup> FEBRUARY 2017 AND DATE OF ADMISSION IS 22 <sup>ND</sup> MARCH 2017
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 DAYS FROM THE DATE OF ADMISSION i.e. BEFORE 17 <sup>TH</sup> SEPTEMBER 2017
8. NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Mr. ARUN KUMAR MALANI (IP REGISTRATION NO: IBBI/IPA-001/IP-00040/2016-17/1724) 6-1-68/33, DRAM VALLEY P306PVNR, SHIVRAMPALLY, RR DISCT - 50005, A-43, Pri2, HYDERABAD, TELANGANA. EMAIL: <a href="mailto:arunkumarmalani@gmail.com">arunkumarmalani@gmail.com</a> PH:+91 89770 55544
9. LAST DATE FOR SUBMISSION OF CLAIMS	4 <sup>TH</sup> APRIL 2017

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of the corporate insolvency resolution process against the Corporate Debtor **Blossoms Oils & Fats Ltd.**, on 22<sup>nd</sup> March 2017

The creditors of **Blossoms Oils & Fats Ltd.**, are hereby called upon to submit a proof of their claim on or before 4<sup>th</sup> April 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of the claims by in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**ARUN KUMAR MALANI**  
Date: 23-03-2017, Hyderabad